

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

24

ORDER SHEET

ORDERS OF THE TRIBUNAL

14.03.2012

OA No. 148/2012 with MA 62/2012

Mr. P.N. Jatti, Counsel for applicant.

The very short controversy involved in this OA is that the applicant has prayed that his representation dated 03.03.2011 (Annexure A/1) be considered and decided pursuant to the ratio decided by this Tribunal in OA No. 191/2011 decided on 22.02.2011, earlier filed by the applicant.

The applicant has also filed an MA No. 62/2012 seeking condonation of delay in filing the OA as this OA has been preferred after an inordinate delay.

Be that as it may, it is for the respondents to consider each & every aspect in accordance with the provisions of law, if the OA is barred by limitation, and shall consider the representation of the applicant dated 03.03.2011 (Annexure A/1) by passing a speaking order strictly in accordance with the provisions of law.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

ahq

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Dated 15-3-12

12